

CENTRAL ADMINISTRATIVE TRIBUNAL

CHENNAI BENCH

ORIGINAL APPLICATION No. 310/01100/2019

Dated Friday ,the 16th day of August, 2019

PRESENT

Hon'ble Mr.T.Jacob, Member(A)

S.Sridhar
Technician(Retd),
Central Workshop,
Ponmalai- 620 004.Applicant

By Advocate M/s R.Pandian

Vs

1. Union of India rep. By
The General Manager,
Southern Railway,
Park Town,
Chennai- 600 003.
2. Workshop Personnel Officer,
Central Workshops,
Southern Railways,
Ponmalai,
Tiruchy – 620 004.
3. Inspector General-cum- Principal Chief Security Commissioner,
Railway Protection Force,
Southern Railway,
6th Floor, Moore Market Complex,
Chennai- 600 003. ...Respondents

By Advocate Mr.P.Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr.T.Jacob, Member(A))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To direct the respondents to arrange for the payment of all Settlement Dues includings DCRG, leave salary, CGIS, PF;

II. To direct the respondents to pay applicable interest on the amount due, from the date of the receipt of the copy of the Judgement of the Judicial Magistrate-II, Trichy in CC.141/2009 dated 28.03.2017; and

III. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. Learned counsel for the applicant submits that the applicant worked as Technician at Central Workshop, Ponmalai and had retired from service on 31.12.2016 due to superannuation and was granted only provisional pension withholding other retiral benefits. He made Annexure A3 representation dated 14.12.2017 seeking to release retiral benefits which is still pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A3 representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.P.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, **the competent authority is directed to consider Annexure A3 representation dated 14.12.2017 of the applicant comprehensively dealing with all the points raised therein**

and pass a detailed and speaking order in accordance with law within a period of 2 months from the date of receipt of a copy of this order.

5. The OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
16-08-2019

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